

11. सा.का.नि. 394(अ), तारीख 1.7.2004

12. सा.का.नि. 565(अ), तारीख 7.8.2019

NOTIFICATION

New Delhi, the 23rd August, 2022

G.S.R. 650(E).—In exercise of the powers conferred by section 24 of the High Court Judges (Salaries and Conditions of Service) Act, 1954 (28 of 1954), the Central Government hereby makes the following rules further to amend the High Court Judges Rules, 1956, namely:-

1. (1) These rules may be called the High Court Judges (Amendment) Rules, 2022.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. After rule 2 E of the High Court Judge Rules, 1956, the following rule shall be inserted, namely:-

“2F. Protocol. - A retired Chief Justice of a High Court shall be entitled to protocol to extend courtesies at ceremonial lounges at airports.”.

[F. No. L-11017/1/2020-Jus.I]

NIRAJ KUMAR GAYAGI, Jt. Secy.

Foot Note: The Principal rules were published in the Gazette of India, Part II, Section 3 on page 106 (Home Ministry, No. 11/39/54-Judl) vide Notification number S.R.O. 224 dated the 24th January, 1956 and subsequently amended by:-

1. S.R.O. 707, dated 28.2.1957
2. G.S.R. 497, dated 13.3.1970
3. G.S.R. 3365(E), dated 11.7.1972
4. G.S.R. 562, dated 21.4.1979
5. G.S.R. 1015, dated 11.7.1979
6. G.S.R. 1175(E), dated 4.11.1986
7. G.S.R. 299 (E), dated 18.3.1987
8. G.S.R. 717(E), dated 4.12.1991
9. G.S.R. 588(E), dated 30.6.1994
10. G.S.R. 720(E), dated 3.11.1995
11. G.S.R. 394(E), dated 1.7.2004
12. G.S.R. 565(E), dated 7.8.2019.